COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA NO. 1661 OF 2018 IN DFR NO. 4515 OF 2018

Dated: 14th December, 2018

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member

Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Sahyadri Industries Limited : ... Appellant (s)

Versus

Maharashgtra Electricity Regulatory ... Respondent (s)

Commission & Anr

Counsel for the Appellant(s) : Ms. Dipali Seth

Counsel for the Respondent (s) :

ORDER

(IA No. 1661 of 2018 – for urgent listing)

Heard learned counsel appearing for the Appellant. Learned counsel appearing for the Appellant, at the outset submitted that the instant application is filed on the ground of urgent listing. Further, she has submitted that in the light of the statement made in paragraph nos. 6 to 9 in the application, the same may kindly be accepted and the instant case may be listed for admission in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in paragraph nos. 6 and 9 of the application and for the reasons stated for urgency therein, the same is accepted. Accordingly, the IA is allowed.

List the matter on <u>17.12.2018</u>.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member